

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 246/MP/2012

Subject : Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timapur-Okhla Waste Management Company Private Limited.

Date of hearing : 31.1.2013

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Timarpur-Okhla Waste Management Company Pvt. Ltd.

Respondent : National Load Despatch Centre, New Delhi

Parties present : Shri Sakya Singh Chaudhuri, Advocate for the petitioner
Shri Neelesh Gupta, Advocate for the petitioner
Ms. Mandakini Ghosh, Advocate for the petitioner
Shri Shruti Nisha Singh, TOWMCL
Shri Neelesh Gupta, TOWMCL
Ms Minaxi Garg, NLDC
Ms. Joyti Prasad, NDLC
Shri Varun Singh, Advocate, BRPL

Record of Proceedings

The proxy counsel for the BRPL submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter for one week.

2. Learned counsel for the petitioner requested to issue direction to NLDC for registration of 8 MW generation which is being sold under open access.

3. The Commission desired to know from the learned counsel for the petitioner whether the petitioner can be classified as a RE generator. Learned counsel submitted that he would confirm the position and submit on next date of hearing. The Commission permitted to the petitioner to file any material available with it with regard to status of the petitioner company.

4. The Commission directed to issue notice to the Ministry of New and Renewable Energy to file a reply within two weeks explaining the position as regard the status of the petitioner or any of the waste management plant engaged in producing electricity i.e. whether such plants can be classified as Renewable Energy generator.

5. The petition shall be listed for hearing on 21.2.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**